for taking over the management of the Coking Coal Mines. It is because it reguires a certain amount of explanation, and I do not think this is the proper time to launcl into that wide open ocean.

So far as the question of 'may' and 'shall' is concerned, I think both M1. Thillai Villalen as well as my friend Mr. Lokanath Misra are aware of the fact that in the context of the Section it will be a matter for the court, before which Mr. Misra is always bowing his head, to decide whether 'may' is 'shall' or not. I leave it now to be argued in another place, or to get some lawyers to argue it. I do not enter into an argument with him. I can only say that the intention of the Government is certainly to see to it that the State Governments do not suffer as a result of a takeover of this character. It is the Central Government that has introduced this new Section 18A into the Act by virtue of this Clause 7 and I am sure the hon. Members will appreciate that we have not introduced it for the sake of the words contained therein but to see that the State Governments' interests do not suffer.

Mκ DEPUTY CHAIRMAN The question is:

"That the Bill be passed."

The motion was adopted.

THE PREVENTION OF INSULTS TO NATIONAL HONOUR BILL, 1971

THE DEPUTY MINISTER MINISTRY OF HOME AFFAIRS/ गह मंत्रालय में उपमंत्री (SHRI F. H MOHSIN): Sir, I move that the Bill to prevent insults to national honour, as passed by the Lok Sabha, be taken into consideration.

Su, I do not think it is necessary for me to give any detailed explanation as far as this Bill is concerned because, on numerous occasions, this House as well as the other House have expressed concern and indignation at the instances involving deliberate disrespect for our national symbols Elements like the Naxalites, who have no faith in democracy and who want to destroy everything on which rests our national consciousness, have been indulging in such instances in an organised manner. Such

wait for the proper discussion on the Bill listurbance of public order but also as threats to our national honour. We do not have at pre ent any Central law to deal with such overt acts involving insult to our national symbols and they are the National Flag, the Constitution and the National Anthem Only in Tamil Nadu there is an Act called the Prevention of Insult National Honous Act, 1957 which deals with such matters It is necessary that there should be a Central law on this subject on similar lines. We have therefore brought this Bill before the House.

> Sir. Clause 2 of this Bill seeks to lay down punishment for those who in a public place burn, mutilate, defile, etc. the National Flag or the Constitution

Similarly, Clause 3 seeks to lay down punishment for persons who intentionally prevent the singing of the National Anthem or cause disturbance to the singing of the National Anthem in an assembly engaged in such singing. We have to do everything to guard against all threats to our national honour severeignty and integrity, whether such threats emanate from outside or from some within the country. In this critical hour when serious threats are being held out by the military rulers of Pakistan, it is all the more necessary that we must prevent the occurrence of even minor instances [THE VICE-CHAIRMAN (SHRI RAJEN-PRATAP SINHA) เท the Chair.] which may give the impression that we are all not united to guard our sovereignty and freedom, and I have no doubt that this IN THE House will give its wholehearted approval to this Bill

The question was proposed.

BHUPFSH **GUPT 1** (West Bengal) · Sir, we are all for respect of the National Flag We are all for showing due respect to all the symbols of our patriotic tradition, whatever may be our party affiliations But this Bill seems to be creating a little confusion. It says "... brings into contempt (whether by words, either spoken or written, or by acts) the Indian National Flag of the Constitution of India or any part thereof,.. Should National Flag be put in the same category as the Constitution of India? I am raising this point.

Then, Sir, you will find "Comments expressing disapprobation or criticism of instances are serious not only to occasion the Constitution or of the Indian National [Shri Bhupesh Gupta]

Flag or of any measures of the Government with a view to obtain an amendment the Constitution of India or alternation of the Indian National Flag by lawful means, without exciting attempting to excite hatred, contempt or disaffection towards the Government, do not constitute an offence....". Now, it is a strange explanation.

If I am exempt from punishment for criticism of the Constitution according to it, then there is the provision "....contempt or disaffection towards the Government....". The word "State" is not used. It is "...contempt or disaffection towards Government, do not constitute an offence under this section." how it is put. It requires to be explained.

I am not going into the question of the National Flag; I am not going into the question of the National Anthem. But I am concerned about the National Flag because we all accept it, whatever may be our views.

With regard to the Constitution these are the provisions. Our amendment proposes otherwise. Some may like the Constitution; some may not like Constitution at all. As far as the National Flag is concerned, we all accept that as the Flag of the Nation and there is loyalty to it; it is a loyalty to our patriotic conscience. Can the Constitution and National Flag be put on the same footing? -I should like to know. Suppose I launch very strong criticism against certain provisions in the Constitution and, in that connection, I also launch a very strong criticism against a very reactionary Govvernment which may seek to doggedly stick to those provisions, am I then liable under the provisions of this Bill because excites hatred or creates disaffection against the Government?

It is my inherent right to create disaffection against the Government; whether shall do it or not depends on the policies of the Government. Suppose a rightreactionary Government is there. Ιt is not only my right, but it is also my duty to create disaffection amongst the people against that particular Government. And if in doing so I refer to the Government, to certain aspects of the Constitution which

tune with the changing times, well, under this provision I am liable. I am surprised that the Government did not even consult all of us in settling an issue of this kind, and, in the name of protecting the National Flag and the national emblem or the National Anthem against defilement of any kind they are also bringing in Constitution and putting it in the same After all, category. How should it be? our Constitution itself provides that it can be amended; now we are amending it time and again. There is a difference. Suppose you bring in a very wrong amendment to the Constitution. I can criticise the Government: I can even seek the overthrow of the Government which believes in reactionary amendments to the Constitution Now, this is or opposes progressive amendments to the Constitution. Well, Sir, am I not creating disaffection against the Government? Then am I not liable for such a thing? not that the Constitution is eternal. Changes will have to be made in it and, in fact, 24 changes have already been made over the last 21 years or so since it came Then why this kind of into existence. This explanation is attitude? They are bringing in the Governwrong. Who are you to bring the Government. Why should the Government ment in? come in here? No Government can be put directly or indirectly in the category of our National Flag or National Now I find here there is an attempt, by interpretation it may be said, in effect it will be so, that the Government itself is put on the footing as the National Anthem or the National Flag. This is I say these are the bureaucratic wrong. They should not do reactionary things. like this. Even the Congress Party may have to criticise the Government.

Have you not criticised your own Consituation very severely and very seriously? suppose the Supreme Court makes an interpretation of the Constitution that interpretation stands. In 1967-68, in Nath case, interpretation of the Constitutional power for amending the Constitution stood till the Parliament has changed the situation. Now if at that time criticised that provision of the Constitution, and if any Government wanted the Golak Nath case interpretation to remain being the correct interpretation I consider to be retrograde and out of Constitution and if I had come out of this

Government and urged the people to vote something, should be a matter which should against this Government, would I have remain in our hearts and not the matter been committing the same crime as I would of some statute or police or court or police have when I burn or show disrespect to the National Flag or the National Anthem? If for example, the Government wanted I have ful sympathy as far as the other to stand by the Golak Nath case interpretation, I would be entitled at that time to create disaffection among the people, rouse the National Anthem, the way in which hatred against the 'Government, rouse contempt and feelings against that Government in order that the Government could be defeated in the Elections and otherwise. Why, Sir, therefore, this kind of provision? I cannot understand this. It wrong to put the Government in this category. Governments come and go. Even within the framework of the Constitution, at a given point of time, there may be one type of Government at the Centre and the is correct that we should not show disother type of Government in the States. There may be liberal government at the Centre and in the States there may reactionary governments vice-versa. Why are you doing like this? This only shows the lack of something in their heads.

I think the Congress Ministers study anything nowadays. They do not anything. They do not study the constitutional history and poli- in their tical history of other countries. In which country a provision of this kind is there where the National Flag is put in the same category as the attitude towards the Constitution and the Government, I should like to know. Which country? No country. Constitution is liable to be changed. This constitution should be discarded, that constitution should be discarded, this I am liable to say under the Constitution but I am not entitled to do something as a matter of moral duty and responsibility when it comes to the question of honouring the National Flag or the National Anthem. Why should it be there? I do not know how to argue. Shri Jawaharlal Nehru never thought of bringing such things in this manner. Perhaps some people had defied or destroyed the National Flag or burnt it. Surely, we are angry against them, you can take action against them in some way but not in a manner in which the Government is suggesting. After all it is the nation who has to look after the honour of the Flag and not the Act are no more with us, surely they should be of Parliament. National Flag should be shown respect; their memory should

administration. Therefore, I do not know what to say with regard to this Bill. Whereas things are concerned that nobody should show disrespect to the National Flag or to they are bringing forward such a coastitutional change is incomprehensible.

Therefore, I would resuest the Government to hold itself over this to stop this discussion and surely this matter should be gone into more thoroughly and deeply.

Then, Sir, it is not merely the question

of National Flag or National Anthem. It respect to all that and along with that I want to bring in the sentiments and tradibe tion of the fighting people. For example, and I should not like to show any disrespect, if I may say so, to the Red Flag. That is not in the Party sense, but I am talking of the Red Flag that was unveiled in the last century when the workers were fighting for their rights. Now the work-4 P.M. ing class have a feeling about that flag. The working people struggle against the rule capital for their rights interests have a feeling towards this flag in the same way as the nation has feeling towards its flag. These are the symbols for the millions of downtrodden humanity seeking to emancipate themselves from the tyranny of a class. That should be respected. I do not ask for a legal provision here but what is the attitude of the Government which is asking for this kind of a measure? I have known policemen and others disrespecting the red flag. When they fight the trade union movement they tear down that flag, defile it in a manner which is most objectionable and would not be contemplated or thought of in any of the western countries have any kind of democracy at all.

Then there are other symbols in our life. For instance the martyrs should be respected, both dead and alive; martyrs and patriots should be respected whether they are dead or alive. When the martyrs

[Shri Bhupesh Gupta]

respected but we do not do such things We have patriots who have fought the but are we showing respect towards them? Are they not living symbols? Ageing poor, stricken patriots of our country who have spent many years in prison suffered torture and persecution in the hands of the British, must we not show our respect towards their very much contribution towards their suffering? We are doing nothing of the kind It is a matter of shame that in most of the. States some of the well known patriots are living Some of them are even in chill penury suffering from hunger, do not even have a roof to live under That is the position Why are you not preparing a national register of all those who had fought the British and take care of them? If we can give compensation to the zamindars, to the princes and to the monopolists when we nationalise, why should we not look after these people? The nation should take charge of them Therefore my suggestion is there should be an integrated approach to the whole tradition to the heritage of the nation to the patriotic heritage of the nation and not a piecemeal and perverted approach If we believe in this then I would call upon the Government to direct the States to prepare—they should themselves also do it—a register of all those who had suffered under the British can collect materials about them we can enquire about them and the conditions in which they are living and in deserving cases we should help them ungrudgingly As you know we have done two things A part of the Andamans cellular fail is now being maintained as a national monument as a result of our efforts It is a good thing that this is being done. And we are giving financial assistance to those who were there ranging from Rs $200/_{-}$ to Rs 350/- We have done a good thing But what about others who have not gone to Andamans but who have suffered in Many of them are there, Indian jails many from the Congress Party and other parties also but mostly they were Congress men at that time They have also suffered look after them? and should we not How much will it cost you? I am told that Mr Chavan one day told a delegation that it would cost about Rs 50 croies. I the Prime Minister and she is the Home cannot say whether it would cost Rs 50 Minister also, they can call a meeting of

have not made any assessment We not know the number much less the names and the particulars of their requirements British, who have suffered imprisonment Therefore I cannot say it Suppose a few crores of rupees are needed for helping While so long as they are alive, while those who need it only will seek itand we can see that only the needy get the help-how much will we require, Not

> SHRI AKBAR ALI KHAN Pradesh) Many of them have passed away

SHRI BHUPESH GUPTA You cannot give them pension The only thing is you are alive and you are happy with Rs 51 allowance, Rs 500 salary, free telephone almost, free travel by rail, the patriots of today especially those who live in this They are the most privile domed House Let us not forget those who ged people made this institution possible, whose suffering and sacrifice has given the Constitution, has brought into being the Republic and put you there By the long chalk of history you have been put here by them Let us not forget them Let us be grateful to them. Let us remember them in all our efforts and in all our activities

SHRI AKBAR ALI KHAN I am supporting you Those who are alive are So, there should not be any financial few burden Also only those who are needy and who are suffering will take it

SHRI BHUPESH GUPTA I get confused because you are supporting for a long time the privy purse of the That is all right You Nızanı changed Very good Mr Akbar Khan is a very good personal friend I do not misunderstand him but as you know he comes from Hyderabad Hyderabad bas itsow n tradition

SHRI A G KULKARNI (Maharash-All the Hyderabad people are not for the Nizam

SHRI BHUPESH GUPTA Some Hyde rabad people somehow or other, cannot overcome the touch of the Nizam moral touch I am talking about I am making the suggestion because I find that matter is being mooted by the Government I suggest that at the highest level may be crores or so That can be found out We the leaders and representatives of all the

we can make provision for a kind of pean Judges for contempt of court India's financial assistance to the needy political illustrious lawyer the late Mr K M sufferers irrespective of the fact whether Munshi, got him out of it I want to say they have been in jail in the Andamans now at the stage. What about the contempt or elsewhere minimum criteria or standards for giving I saw that with my very eyes at a linema assistance to them. This is how we should where perhips. Henry VIII was do it The national tradition is insepara shown. The present Chief Justice of India tion at one point and disrespect it at before the National Anthem was being inother point whole and show respect from the bottom of our heart or from our in the books or which my ve You thing in this manner. Once again I say months ago. After the picture was shown that I am all for showing respect equally to the constitutional provisions and a gentleman Mi Sikri other things which the Government have put I have serious objection. I still ask the Government to reconsider the matter The Government should not be put in the cinemas in Connaught Circus at the Odeon same category and the attitude towards He walked out Later I mentioned this to the Constitution also should not be put in the I iw Minister the Steel Minister and the same category as is sought to be done in this measure

SHRI JOACHIM AI VA (Nominated) | sung In the first place I must congratulate you in the Chaii-vou Shri R P Sinha You tarely speak. That is a great privilege for Members like us I was watching when my hon friend Mr Bhupesh Gupta was speaking You only rang the bell You Speaker of the House of are like the When I Commons who does not speak speak, they should not interrupt me please I entirely support this Bill When I support this Bill I am reminded of that famous Madam Cama who out of the folds of her Sair brought out the flag to In Bombay a road is named after India Our National Flag was formed out of a great struggle. There was a lot of blood shed by the great patriots whom my esteemed and distinguished friend Mı Mr Deputy Chairman tempt of Courts Bill J had a lot to say Prime Minister but as the President

parties to discuss the question as to how to the Allahabad High Court by two Euro We can lay down certain done by these judges towards the nation? ble You cannot respect the national tradi- and his wife walked out of the cinema just You should take it as a sung. It is a terrible dishonour to the flag Then it becomes Believe me I am only telling the truth I It becomes respect coming say only things which I see or which I read cannot just double friends tell me I was shocke march a nation under law to respect some- incident. It happened barely three colour but the present Chief Justice who I know is

AN HON MEMBER Where

SHRI JOACHIM ALVA At one of the others. I have also written to somebody very high up. He did not have the patience to wait until the National Anthem was My blood boils when I see people walking out of the cinema before the National Anthem is sung I was going to be hit by some rowdies in a cinema in Bombay who walked out of the hall before the National Anthem was sung I asked them. What do you mean by walking out before the Anthem?' I was furious their conduct. And strangely enough two men came to my help They were men from the Defence Services When I see people in the cinema walking out before the National Anthem is sung inv blood boils What about the hundreds of men Punjabis and men from the south, from the east and from the west who are dving on our frontiers guarding them from Pakis tan or China? They are fighting for the flag When Mr Tenzing went to the Bhupesh Gupta spoke about We have Everest along with Sir Hillary the Austradone very little to enforce the will of the han he planted our flag there. This law National Flag I would like to tell one should have been brought forward much did before They should not have shown such not call me to speak yesterday on the Con- laxity. It was Mrs. Indira Gandhi, not as I was hauled up for contempt the Citizens' Central Council who brought I also defended in the lower forward a resolution that all the cinemas court one of India's greatest journalists shall display the National Flag at the end Mr B G Horniman He was dragged and that our people should walk out only

[Shri Joachim Alva]

Prevention of Lisults

after that. I must say that I have been watching every cinema. I am very fond of good pictures. I go and watch the behaviour of the people, the crowd, how they walk in and walk out. In some of the cinemas in Delhi people stay to the end perhaps sensing the danger on our borders. Many educated people walk out. young couple walk out. This should not happen It people walk out before the National Anthem is sung, they should be prosecuted and jailed. Unless we do that, we will not The National Authem is being succeed. taught in our schools and colleges. We should enforce it. You will excuse Sir-whether in China or USSR, if anybody does any insult to the flag, he will be in trouble. We need a flag, we need our own house, we need our own hearth and home and the flag is everything to us. A flag is a flag. So, I would beg of my friend, Mr Appan, of the DMK and others to see this in the larger interest of the country, whatever their local interest may be. In the larger interests of the contry, we are under one flag, we are trying to have Hindi as our national language. The great North Korean dancers came here few days ago. I spent Rs. 10 twice when I could not get Rs 5, to see them. They are very great dancers singers. about 150 people came here mostly women. I asked them, "You do not sing your National Anthem?" said, "All our songs are nation: 1 anthems" and they gave me three plates of their national anthem. I wish you had seen their dances. Their music was grand, with 50 or 60 instruments. It is one of the greatest shows of the world with an excellent conductor. It was something very big. The Democratic Korean people along with the Chinese are fighting the American people who are trying to suvert Most MPs missed their country. thing big when Koreans danced and sung here last week, especially when they turned in a mass our national anthems and songs.

The flag is everything to us. It is the flag that is uniting all the communities, it is for this flag so many people have suffered or died, as I have been at the Azad Maidan in Bombay.

So many young men and women for freedom by Mahatma Gandhi and perished for the sake of freedom in the great freedom movements of 1930, 1932 ment was launched, these are about half a

and 1942. They died for the National Flag. Our young men and women faced Lathi blows which were given to them by Europeans soldiers and policemen but they faced them boldly and courageously. Our great forefathers of the Indian freedom movement, headed by Maharani Jhansi, fought in 1857 for the Indian flag. I would like to remind, especially the people of Pakistan how many of their forefathers perished in India during the Mutiny when they fought the British. Some of them were burnt in line along with others.

As I said, Sir, there are people in the land who offend the national sentiment and walk out, willingly or unwillingly, deliberately or indeliberately. consciously or unconsciously. when the national Anthem is played in the cinema houses. We have got to punish them, it is this that Bill came. Sir. foreigners who pay my tributes to the come here; whenever National Anthem is played, they stand in perfect glorious attention and put to shame those who walk away. There are some boys and girls who walk away when the National Anthem is played in the cinema houses and places. What to talk of others, when the Chief Justice of India, Mr Justice Sikri. who upholds the law, could walk with his wife before the National Flag came up in a picture, around the life of King Henry the VIII, in a Connaught Place cinema house? If he could do so, I want to know what mentality do judges possess when they gave the great judgment against Bank Nationalisation or when they are opposed to the idea of taking over land for public purposes. I shall not say more about it

Sir, I want to pay my tribute to the great Netaji Bose who held aloft the National Flig and also had a National Song which way sung by both Hindu and Muslim soldiers. We forget what Netaji had done. Netaji was one of the five or six causes for the freedom of India. The accession of Labour Party in power, the prior intervention during the war by President Roosevelt. over Churchill, the advocacy for Indian freedom by the Soviet Foreign Minister, Mr. Molotov at the San Francisco Conference and then, above all, the struggle for freedom by Mahatma Gandhi and Pandit Nehru, when the Ouit India Movebrought us freedom.

SHRI MANUBHAI SHAH (Gujarat): Not President Roosevelt.

SHRI JOACHIM ALVA: Excuso me. You are a very learned man, I am sorry to say that, Please read relevant books. Then I come to the point which my friend Mr. Bhupesh Gupta, raised. I would like him to hear me on this point. Anybody is entitled to demand a revision of the Constitution, be he a child or a party or any sect. Anybody can demand the revision of Anthem are directly involved, and indirectthe Constitution. But let us be clear about ly the Government of the day has also two points. I am standing before this table which is meant for every one and prepared to accept the law laid down for cannot be destroyed. So also is the life preserving the honour of the National Flag, of the individual even if he be the worst the Constitution and the National Anthem. enemy. An individual a party or any re- Sir, for any country, the national flag is ligion are immutable. His or her life is not merely a symbol; it represents the sacred and morally great. I think Expla-, honour of the country; it represents the demand the change of the Constitution in a constitutional non-violent manner, as passed by the Lok Sabha, is fairly wide. Even if I am convicted or do something wrong, the Supreme Court or the High Court will consider an explanation, and handed down from one generation to the looking at the Constitutional Explanation (1), shall come to our rescue. Here we cannot take any party view. I would like my friend, Mr. Subramania Menon, of the Communist Marxist Party to take a great view of these things and not to think of any party view. Anybody is entitled to demand a change in the Constitution whenever he likes. I remember, Sir, my own friends in my Party said that they did not like the Constitution to be changed. No the Constitution cannot be immutable for all times. We devised our Constitution 25 years ago. It was devised by people who were mostly lawyers. The times have now and socialism has come to play. The Russian Constitution has less than 14 clauses. The American Constitution has 30 or more clauses which I have not read. Our own Constitution has more than 300 clauses, too many, too many indeed. Only the lawyers and the Constitution-makers know what our Constitution contains. Therefore. it is time we made a smaller Constitution to which we can hang on for all time to come. Sir, unless we have respect for our National Anthem we shall put our

dozen factors, right from 1857, which country down the drain. We can then keep our country very high, very high for our soldiers who fight for freedom and perish in the fight for freedom. Only when our Flag is kept very high, we can keep everything going. Thank you, Sir.

SHRI N. SRI RAMA REDDY (Mysore): Mr. Vice-Chairman, I rise to support this Bill, the Prevention of Insults to National Honour Bill, 1971. In this Bill, for the purpose of "national honour" the National Flag, the Constitution and the National been put in. I am without any reservations nation 1 to Clause 2 allowing people to mottoes of the country. Therefore, it shall be the duty of every citizen of a country to safeguard the honour and dignity of the national flag. This tradition of honouring the national flag and even fighting for it whenever its honour is at stake, has been other probably for centuries, and for centuries this tradition has been kept up. It has been almost synonymous with the honour of a country. People fight for the national flag and thereby fight for country. People die in millions and even in crores for the sake of the national flag. 't is almost synonymous with the country it represents. Therefore, this tradition must be kept up. So, any indignity, any dishonour or any insult to the National Flag shall not be tolerated by anybody to whatever party he or she may belong. Of course in our country we had been slaves for a thousand years and then under the Economic values have changed aegis of the great organisation, the Indian National Congress, the sense of honour for the National Flag was revived. It has been there for a century now and slowly it is picking up its way. But, Sir, as we have seen in the past, in certain places in the name of politics or in the name of parochialism or some such petty things, attempts were made to dishonour the National Flag or to insult the National Flag. Therefore, from that point of view, I welsituation should not be tolerated at all. come this legislation.

Bill, 1971

Prevention of Insults

[Shri N Sri Rama Reddy]

Similarly any attempt to dishonour the Constitution shall also be a crime and shall not be tolerated The Constitution represents our life, our conduct, our behaviour, social economic, political, and everything Every citizen of the country shall swear by the Constitution, shall respect it and shall But, Sir, as pointed our not dishonour it by my friend Mr Bhupesh Gupta why should the name of the Government be Explanation I says dragged in here?

'Comments expressing disapprobation or criticism of the Constitution or of the Indian National Flag or of any measures of the Government with a view to obtain an amendment of the Constitution of India or an alteration of the Indian National Flag by lawful meants

Therefore, it you want to alter the Flag or the Constitution by lawful means the Government has no objection to it agree with Shri Bhupesh Gupta that government's name should not have been brought Government is not a permanent in here But certainly national flag is a perthing manent thing It has to go down in the history for millions of years We may have one government today and another Ours is not a totalitarian tomorrow Anybody can try to pull down Probably for that there the government are some other laws But for this purpose government should not have been brought; in and therefore the words "without excit ing or attempting to excite hatred, con tempt or disaffection towards the Government" should be removed from Explanation No 1 Government can be dealt with in down the government wherever it suits him But that does not mean that government is on par with national flag or national anthem Certainly not Therefore, I for one feel that these words should be removed

National flag and national anthem are shall be handed over to the synonymous with the honour of a particular country all costs. Our national anthem is sung in have to be built up in our col- "v Bengalı That does not matter because it country is still young politically is one of our very important national lan- is an ancient country. Therefore Sir, in guages boys and girls understand the entire signi- of the Constitution is taking place that ficance of our national anthem, its meaning consciousness has to be developed and you

other institutions. The significance of our national flag should also be explained to It must go into their conscience so them that their conscience is not different from the national flag or national anthem should develop that kind of tradition. These must be something for people to worship, to do for and die for These are things for which every citizen of the country should live for die and Therefore, the meaning and significance of the national anthem and national should be made known to ill the people in every part of the country I igree with Shri Joachim Alva that the spirit of obeisance for the national flag is Whenever national anthem is sung, people in entirety are not giving obersance We have to train our citizens how to respect our national anthem and national flag Merely singing of national anthem in the cinema houses is not enough People should be taught how to sing it and how they should conduct themselves when it is sung. It is of utmost importance that we should preserve the high honour and dignity of the national anthem and national We should also see that our Consti flag tution is also respected Some people in the South started burning it I do not know what action was taken against them Our blood was boiling Constitution is the representative of our life and conduct Of course, attempts are made to amend it time and again Of course, Sir that is probably the progress of the life of the country If changes take place, they do take place as they have aken place 24 amendments to the Constitution have come into existence and probably it is the progress of Night and day everybody runs life, it is our onward march and it is the march of the nation The Constitution is amended But the imendment of Constitution is one thing and respect for the Constitution is another. We must see th zen shall in any form whatsoever, insult our Constitution That is also very necessary We must develop it is a trid n and it gene ration In the most worshipful " otional These must be respected at and perfect patriotic spirit these t aditions hough it But in order to make our young the present stage when the development should be explained in every school and must see that it is the duty of every one

of us, every citizen of India to see that due respect and honour is rendered to our National Flag and to our National Anthem and to our Constitution. So, Sir, with the remark that the Government should not be dragged into this sort of explanation, I totally support the Bill Thank you Sir

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श्री निरंजन वर्मा (मध्य प्रदेश): । र्श्वामन, यह विल एक भावनात्मक बिल है। इसमें राष्ट के प्रति यह भावना जगाने का यत्न किया जा रहा है कि अपने संविधान. अपने ध्वज और राष्ट्रीय गान के प्रति भावना जगे। राजनीति शास्त्र के जो विद्यार्थी है, वह वह जानते है कि ससार मे ध्वज, मंविधान ओर गाने हमेशा बदला करते हैं। यह कोई नयी बात नहीं है और यदि यह भावना का ही प्रश्न है तो हमें आश्चर्य है कि 24 वर्षों तक सरकार ने इन भावनाओं को जगा कर उसे थया स्थान रखने का प्रयत्न क्यो नही किया ^२ आज में 24 वर्ष पहले भी इसी प्रकार की कुछ वाने थी और आज भी इसी प्रकार की .बाते है । हमारे योग्य मित्र मोहसिन जी ने अभी जो आरम्भिक भाषण दिया उसमे उन्होने कहा कि इस समय और भी आवश्यकता पड गर्या है जब कि मिलिटरी द्वारा कुछ बाते तय होने जा रही है, हमारा देश उलझ रहा है तो यह बान युद्ध के समय ही आपको याद नयो आयो। यह बात आपको पिछले पाकिस्तान युद्ध के समय याद क्यो नहीं आयीं ? असली बात यह है कि जैसा हमारे बहुत से काग्रेसी मिल जानते हैं कि झंडे के पीछे एक इतिहास है और यदि केवल इसी झंडे के लिए सब ने बिनदान किया हो ऐसी बात नहीं है। 1957 में यह झंडा कहा था, 1912 में यह झंडा कहा था और 1905 में यह झंडा कहा था ? उससे पहले यह झडा नही था। उसके पहले दूसरा झडा था। और अगर इसी झंडे के लिए सारे त्याग की कहानी है तो बहुत से हमारे काग्रेसी मिल जानते है कि इस झंडे का स्वरूप पहले साप्रदायिक आधार पर निश्चित हुआ था आल इंडिया कांग्रेस कमेटी में । हरे रंग का तात्पर्य मुसल-मानों मे था, पीले रग का तानत्र्य हिन्दुओं से L1101RSS71/--7

था ओर सफेद का तात्पर्य दूसरी जातियों से लगाया गया था ।

श्री शीलभद्र याजी (विहार) यह कही लिखा हआ है ?

श्री निरंजन वर्मा : आप अपने भाषण में इसे सुधार दी। जिएगा । और उसके बाद दो वर्प तक काफी विवाद चलना रहा और उसके बाद यह मनलव निकाला गया कि हरे से मतलब शान्ति से है, सफेद से मतलब साधारणतः अर्च्छः प्रणार्ली से है और पीले ओर लाल के सयक्त रग से तात्पर्य ओज से है और उसके वाद वर्षो तक यही चलता रहा। उसके बाद इसी जड़े को जब बार-बार यहा पर और दूसरे प्रदेशों में लाछित किया गया. क्चला गया और जलाया गया तब इसर्कः किसी को याद न ी आयी।

श्री कन्हैया लाल मणिकलाल भोपाल गये, उन । मामने इसी तिरगे झडे की वहा पर रौद-राद करके मिटाया गया । श्रीमित इन्दिरा गाधी जब भोषाल गई, तब इनके सामने उमी तिरगे झडे को जलाया गया। उस समय किसी को जागृति नही हुई। यहा ही आज से छ वर्ष पहले चादनी चौक में तिरगे अटे को जलाया गया, तब क्या कोई भावनात्मक एकता जगाने प्रयत्न किया ? तो जब इतने वर्ष तक सहन करने के बाद इसको लाते हैं तो हमारा ऐसा ख्याल है कि आप बहुत देर से <mark>जाग रहे</mark> है ।

श्री शोलभद्र याजी देर आयद दुरु-स्त आयद ।

श्री निरंजन वर्मा . और झंडा तो और भी देशों का बदलता रहता है । एक समय में युनाइटेड स्टेट्स आफ अमेरिका के झडे में 13 स्टार्स लगे हुये थे और अब वह लगभग 51 के हो गये हैं। जैसे कि हमारा कास्टीट्-युगन है वह भी बदलता रहता है। यह नहीं कह सकते कि यह कार्स्टाट्यूशन रहेगा या दूसरा रहेगा या इस कुछ सुधार में हो जायेगा। जिस कास्टीट्युणन के प्रति हमने वकादारी

[भी निरंजन वर्मा]

की शपथ ली है जब हम राज्य सभा से जायेगे तो कह नहीं सकता कि कौन सा कांस्टीट्-यूशन रहेगा जिसके प्रति यहा जो नये व्यक्ति आयेगे वे शपथ लेगे।

श्री शीलभद्र याजी जिसको संसद् पास कर देगा उसके प्रति ।

श्री निरंजन वर्मा: कहने का नात्पर्य यह है कि कोई स्थायी हमारा आधार नहीं है. हमारा आधार बदलवा रहता है । उसी प्रकार से नेशनल ऐथम है । हम काफी विचार करने के बाद भी नहीं समझ पाये कि नेशनल ऐथम किसको माने । जहां तक कि भावना का प्रश्न है, हमारे मित्र याजी जी इसका उत्तर देंगे, जब हम छाल-जगत में थे और उसके पण्चात् कर्भाः आन्दोलन करने को आगे बढते शे तो बन्देमातरम् कहते थे और किसी एक महीने में ही जार्ज फिफ्थ साहब जब यहा आये थे और उनकी स्तृती में रवीन्द्र बाब ने जो गान गाया था उसने वन्देमातरम् की जगह पर स्थान ले लिया । तो यह अन्तर हो गया । यह भावनात्मक एकता जगाने में कामयाब नहीं हुआ । बन्देमात्रम् गाने के र्पाष्ठे उस देश के लाखों व्यक्तियों के बलिदान और त्यागमय जीवन की कहानी है, वह अपने जीवन की आहतिया करते रहते थे तो वह भावनात्मक एकता का अधिक प्रतीक था ।

पंडित भवानी प्रसाद तिवारी (मध्य प्रदेश): श्रीमन्, जरा मैं बीच में यह कहना चाहता हूं कि यह बात गलत है कि रवीन्द्र बाबू ने यह गाना जार्ज फिक्थ के यश मे गया। यह बात गलत है।

श्री निरंजन यर्मा . श्रीमन्, मै बहुत ही नर्मतापूर्वक अपने आदरणीय और रनेही मित्र श्री तिवारी जो को सुधारना चाहता हु । अभी यहा मेरे पास बह उपलब्ध नही है, लेकिन मैं उन्हें आगे बता द्गा कि इसके उपर कितना किटिसिज्स हुआ है और स्वय इस गीत में जो जब्द हैं उनसे भी वह ध्वनित होता है और वह स्वयं भी जानने होगे, उनके हृदय में तो यही बात है।

पंडित भवानी प्रसाद तिवारी: आप बता देंगे तो हम भी आपको बता देंगे। मैं निराधार बात नहीं कह रहा हू। इस पर एक विवाद चला और अन्त में जाकर जो लोग इन स्थितियों को बगाल में जानते हैं, उन्होंने अधिकार पूर्वक यह घोषणा की है कि रवीन्द्र बाबू ने यह गांत किसी विदेशी राजा के यम में नहीं गाया।

श्री निरंजन वर्मा ध्रामन्, किसी के कहने मान से तो हम यह नहीं मान सकते, देवेन बाब ने यह कहा कि हम यह मान लें। अब देखिये, भारत भाग्य विधाना— कौन हो सकता है या तो ईश्वर हो सकता है या राष्ट्र और भारत तो भारत के भाग्य का विधाना नहीं हो सकता। हम यह बना देते हैं।

पंडित भवानी प्रसाद तिबारी : आप तो खुद कह रहे है कि भारत-भाग्य विद्याता ईक्वर हो सकता है और ईक्वर की कल्पना हमारे यहा जन-गण-मन की है जो ईक्वर है, बह समस्त जनता जो है वही ईक्वर है।

श्री निरंजन वर्मा . श्रीमन्, ईम्बर जो है वह सविधान में कहीं नहीं अया है बेनारा। मंबिधान में अगर आप यह भावना रखते नो ईम्बर मब्द भी आ जाना।

पंडित भवानी प्रसाद तिवारी देखिए, आप विवाद को ऐसा लम्बा कर रहे हैं। जो शपथ यहा लेने हैं उसमें भी इस तरह की स्थिति है कि ईश्वर के नाम पर ली जाय।

THE VICE-CHAIRMAN (SHR1 RAJENDRA PRATAP SINHA). Order, order please. Let him continue.

श्री निरंजन वर्मा: मानर्नः उप-मभाअध्यक्ष जी, णपथ लेने जो आने हैं उनके लिये भी आवण्यक नहीं है कि ईण्वर के नाम पर णपथ ले. इसलिए जो ईश्वर को भाग्य विश्वाना के रूप में मानते हैं वह बात नो गलन पड जानी है।

अब, श्रीमन्, इसमें एक बात और भी है कि इसमें जब कि सब चीजों का समावेश किया तो सिम्बल को क्यों छोड़ दिया। आज भारत सरकार का जो सिम्बल है। उसके लिये भी हमने ऐसी घटनाये देखी है और मुनी है कि उसको भी ट्रैम्पिल किया है और लोग करते रहते हैं। उसको छोट देने का क्या कारण था। तो मै बिलकुल आदरपूर्वक किन्तु दुढतापूर्वक कहंगा कि यह जिल अत्यंत अपूर्ण है. 24 वर्ष के वाद विल लाये भी तो इस बिल को लाने में उतनी दुढ़ता से काम नही लिया गया, जितने से शासन को लेना चाहिए था । और उसमें कानर्ना त्र टिया भी है। हमारे योग्य मित्र मोहसिन साहब एक एडवोकेट भी है, हम उनसे पूछना चाहते हैं कि वह बतायें कि उन्होंने यह जो इसमें लिख दिया है .--

'The expression 'Indian National Flag' includes any picture, painting, drawing or photograph or other visible representation of the Indian National Flag, or of any part or parts thereof, mad: or any substance or represented on any substance."

और हम संविधान की कापी के फोटो लेकर जला दें नो उसका उपाय नया है। मिनिस्टर महाब बकील है, तो बकील की तरह इसका उत्तर दे । हम संविधान की जपथ लेते हैं, अगर हम संविधान की फोटो छाप कर जला देते हैं तो आप क्या कर सकते हैं ? य कननोट इ एनीथिग।

इसी तरह में इसमें और भी गलतिया है। इसमे पब्लिक प्लेस को आपने कहा पब्लिक प्लेम की आपने वह डेफनिशन बताई है कि :-

The expression "public place' means any place intended for use by or accessible public to. The public and includes any conveyance.

में पूछता हू कि अगर भावना जगाने का प्रश्न है, तो अगर किमी कृट्मब का एक व्यक्ति आंगन में 50 आदमी इकट्ठा करके तिरंगे स को जलाता है तो क्या आप कुछ कर सकते है ? उसमे आप कुछ नहीं कर सकते है ? यह कानून निरर्थक हो गया । उत्तर दे कोई एडवोकेट महोदय इस बात वा। इसलिए मैं दावे के माथ यहता हूं कि यह कान्त अपूर्ण है। यह कानुन बनाने समय यह क्यां नहीं सोचा गया कि पब्लिक प्लेस हो ही। अगर घर में जलाया गया तो क्या होगा ? क्यां घर में जलाने की आपने छट दे दी। इसलिए, श्रीमन्, असल में बात यह है कि उनके हृदय में जोर घमा है, डर है। बह डर इस बात का है कि अगर मान र्लाजिए, अगर सिम्बल की बात कहते हैं. ता यहा मन्यमेव जयते लिखा है, अगर किमी ने दूसरा गब्द लिख दिया, इस डर में यह नहीं लाए । इसी वजह में अगर कोई अपराध होते है तो उन अपराधी की रोक पाने में आप सक्षम नहीं हो पाते हैं।

श्रीमन, यह देश मदैव ईश्वर को मानने वाला देण रहा है। इस देश में जब ईश्वर के ऊपर प्रहार होने हैं, आदिमियो की धार्मिक श्रृद्धाओं पर प्रहार होता है, तब यह सरकार कानुन नही बना पायी । महात्मा गांधी की फोटो को जलाया गया, जवाहरलाम जीका चित्र फैका गया उस प्रणासन में। अगर दूसरे प्रशासन में ऐसा तो तब तो कोई ऐसी आत नहीं है। वेकिन काग्रेस पार्टी के प्रणासन मे कांग्रेस के उच्चतम गुणी नेताओं को यह तहीं बचा मके तो हम समझते है कि इस प्रकार से दम कानुन को जो लाया गया है. मैं बहुत नर्धता के साथ निवेदन कहंगा कि लले लगडे कानुनी को लाने में कोई फायदा नहीं है। यह कानन जब कोर्ट में चेलेन्ज होगा तब इसमें परिवर्तन करने की बात फिर से आएगी और उसमे वर्ष निकल जाएगे । बह भावनात्मक एकता की बात अपने बन्ते मे वर्धा रह जाएगी और आप कानन में संशोधन करते रहेगे । सम्भवतः उस समय कोई दूसरा न्यप्तप कास्टीट्यूजन का आ जाए; इपोकि तरह आप यह कार्ग्टाट्यणन बदलते-

बदलते गए हैं जैसे खरगोश से कभी रोड़ा

श्री निरंजन वर्मा

वन जाए, उस समय आपकी कैसी दणा हो जाएगी हम नहीं कह सकते हैं।

श्री शीलभद्र याजी . इतना धराशायी होने पर भी आपकी यह हिम्मत होती है बोलने की ।

ernment has brought a very draconian expect those teachers to have any respect cising some aspect or other of the Consti- have respect for the Constitution? How tution or some other thing. Now, Sir, the can you? You have to live in a real world. entire premise on which this Bill is drafted. Why should we fool ourselves with these and brought forward is absolutely wrong, imaginary things? I do not understand What is a nation? After all, the basic honour of the nation depends on its people. And if its people are starving, if its people tution of India or an alteration of the are ill-housed and ill-clothed, what honour Indian National Flag by lawful means is there? If 60 per cent of our people without exciting or attempting to excite cannot get a square meal a day and have hatred, contempt or disaffection towards to live on less than 50 Paise per day, what the honour can you talk of? If this Govern- understand this. I am going to incite disment has to go from country to country affection against the Government. That begging for foreign aid, what honour is is my job here and I will continue to do there? The whole premise is wrong, The it, whether you have got this law or not biggest symbol of our country, our people, And it is my job to incite disaffection they are suffering, have no honour, noth- against this Constitution which denies basic ing, and you bring in a Bill to protect human rights to millions of our people some imaginary honour, which is not in which protects the black marketeers and existence there and which this Government food adulterers, and I will not have any cannot protect.

sense being talked here about this thing should be thrown into the Arabian Sea and feeding us...

are saying nonsense.

SHRI K. P. SUBRAMANIA MENON: Ot course whatever I talk will be nonsense to you. The point is, can you enforce such an honour for our national symbols, etc., through the police baton? Now Mr. Alva was saying that young people just get away from the cinema hall when the National Anthem is being played. Whose National Anthem, can all the police batons in this country enforce it? I challenge this Government. Can they enforce it? You just cannot do it. This is a sort of thing which you are unnecessarily putting on the Statute Book and it just cannot be enforced,

Here it is said that you cannot critici the Constitution you cannot incite dis affection and all that. This is an unheard of legislation. Now what is this Constitution? We have to criticise it.

Somebody was saying that teachers must he asked to teach students to respect the Constitution. But what do the teachers SIRI K. P. SUBRAMANIA MENON get out of the Constitution? They go on (Kerala): Mr. Vice-Chairman, Sir, I stand strike for six months and the Constitution here to oppose this Bill. In the name of says they have no right; only the manageprotecting our national honour the Gov-ment has got the right. Now do you measure which could be used to arrest and for that Constitution? And do you expect harass anybody in this country for criti-the same teachers to teach the students to

Then, here it is stated " .. the Consti-Government....", I just cannot respect for this Constitution and it is my Sir, I heard a lot of hypocritical non-duty to tell people that this Constitution and we should have another Constitution SHRI SHEEL BHADRA YAIEF: You And if in doing that I have to incite people I will do it whatever may be the consequences because, after all, the situation has come to this that we cannot go on saying "Have loyalty to the Constitution" and such hypocritical things and then ask the people to fight for better conditions. People cannot get better conditions as long as this Constitution is there.

Then there is another funny thing in mistake is it? If the young people do not the drafting; the drafting is always very feel that they do not have to honour the bad. If I do something by lawful means and if in doing so I excite or attempt to excite hatred, contempt or disaffection 1 am liable. What is wrong if I do a thing lawfully? Here it says "....an amend ment of the Constitution of India or an alteration of the Indian National Flag by

lawful means....". If I do it by lawful means, whatever be the end results, you have to put up with it. You cannot say that I did a thing lawfully and in doing so I excited or incited people against the Constitution. This is absolutely wrong. This is a contradictory thing and this whole thing should be dropped.

Then, in the second Explanation it says "The expression 'Indian National Flag' includes any picture, painting, drawing or photograph." Supposing a child's book contains the picture of the National Flag and another child goes and starts chewing it then the whole thing can be prosecuted. Therefore, this sort of thin would not do. There should be some sort of general thing for a very gross contempt to the National Flag; for such a thing you can have some sort of punishment. But here it is said "exciting any disaffection to the Government...". .. (Interruption).. Therefore, Sir, I say that this is not going to protect our national honour. Therefore, Sir, I say that these things are not going to protect our national honour. National honour can be protected only by the Government, doing good things and right things and by improving the standards of living of our people, by making the youth realise that this nation and this country is in a position to give them human dignity. It is in a position to give them work, food etc and this sort of thing cannot help at all in making our national honour,

*SHRI S. SIVAPRAKASAN (Pondicherry): Mr. Vice Chairman, in supporting the Prevention of Insults to National Honour Bill, 1971, I would like to express my views.

The most important things for a country are the National Flag, the Constitution and the National Anthem. Everybody knows that a country is called a great country only if the people of that country give due respect and support to these three things. In the foreign countries due respect is being given to these things. I realise that the Government are bringing forward this Bill because in our country respect to these three things had dwindled. We should understand that it is not due to the people's disrespect but it is due to ignorance on the part of the people. It is our duty to remove this ignorance of the people and make them

lawful means....". If I do it by lawful give respect to these things. It is perfectly means, whatever be the end results, you correct to take action against these who have to put up with it. You cannot say deliberately show disrespect to these things.

Firstly, let us take the National Flag. Everything should be kept in its place and then only it gets the which is due to it. Sandal should not be used indiscriminately and wherever you want simply because it is sandal. it loses its value. The same thing applies to the National Flag. Although certain instructions have been given regarding the use of the National Flag as to when and where it should be hoisted, they have not been followed correctly. Some partymen are freely using the National Flag out of sheer ignorance could not distinguish between the party flag and the National Flag. As a result of this sometimes disrespect is shown to the National Flag. To substantiate my point, during the last elections in Tamil Nadu, for the sake of political gain, some partymen used the National Flag along with their party flag. That is why the National Flag is not given the respect which is due to At that time we had pointed out this condemned it. Therefore, if the and National Flag has to be given due respect, necessary action should be taken to restrict the use of it by persons belonging to a party.

Secondly, there is the Constitution. The Constitution deserves more attention this country than in other countries cause our country is a multi-language and culture country consisting of various classes and creeds, The Constitution which caters to the needs of everybody will work well and will ge great. If the Constitution adversely affects a particular class of people then we should not hesitate to amend it. If it is not done, we ourselves be held responsible for inciting them to disrespect to the Constitution, If such a drawback is brought to the notice of Government, the Government should not ignore it but should set right the de-If it is necessary to amend Constitution then the Government should not hesitate to amend it. In this manner only we can get the co-operation of all the people.

Lastly, I would like to say a word about the National Anthem. The people I have not correctly understood the impor-

^{*}Original speech in Tamil.

[Shri S. Siyaprakasan]

lance of the National Anthem ln the cinema houses daily in every show the National Anthem is being plaed, There we find only a few persons giving respect the majority do not give any respect to it. The ignorant people do not understand those high uns for their the importance of it. I feel that the piovisions of this Bill should not be applied know it but rect has been shown to the National Anthem. It is not proper also to enforce it there. If the Government feel that this Bill should be enforced, then I quest the Government to stop the palying of the National Anthem in the cinema houses

With these observations I support Prevention of Insults to National Honour Bill 1971.

Ihank You

SHRI PRANAB KUMAR MUKHER-IEE (West Bengal), Mr. Vice-Chairman, Sir, I support this Bill but while supporting the Bill I would like to say a few words. It has been rightly pointed out ment? I do not find any reason why the by some hon Members that out of ignorance and out of mischief many times our national anthem and our national flag are It is really a not properly honoured tragedy that in our country we are 1-88 tution stands in the way of progress, if the national and more matter of regret that the Government has why should I not demand that there to bring a Bill like this after 20 years of should be a change of the Constitution independence Government has nationalism amidst the people, the Government has failed to rouse the necessary towards enthusiasm and respect national emblem including flag and the national anthem. Mr Vice-Chairman, Sir much has been said about the common people showing disrespect to national anthem played at the end of the cinema show or at the last session of all asquations, India Radio. But I can cite one instance oppose this provision

being flown on the wrong side, and it took three months for the Chief Justice of the Calcutta High Court to change the flag. It was only when some letters were written in the Press their attention was drawn towards this. It is indeed regret This is not a deliborate mistake, able it this Bill aims to punish even negligence-I ince because they vould not not care to attend in such cases on the ground that disres- to it-if this Bal sould bring some sense in those high uns in society I would wel come this Bili

But in Explanation 1 one thing has been stated which I think is dangerous which gives a long tope to the Govern considered It should be carfully It has been stare I in the Explanation that nobody will be allowed to say anything that would incite hatred against the Government. Why not? If a military Go vernment comes to occupy power, if a counterpart of Yahya Khan takes over and abrogates the Constitution, and if this law is on the statute book why should I not be allowed to incite the people against the military junta in charge of the Govern-Government should be kept beyond oritucism. I do not see any reason why I should not be allowed to urge for a total change of the Constitution If the Consticynical, and it is a Constitution stands in the way of welfare This clearly indicates that lock stock and barrel 9. The Constitution failed to rouse is meant for the welfare of the people, for protecting certain democratic mental rights of the people. our that the Constitution has failed to keep up the national with the changing times I do not see any reason why I should not be allowed to raise public opinion against the Constitution which is standing in the way of people's welfare, against the fulfilment of people's Therefore, 1 The Government in which not the common people, not the should not be allowed, under any circumignorant ordinary citizens of the country stances, to keep out of criticism. With but certain high-ups in the society, certain these words, I welcome the Bill. I hope top officials of the Government were con- at the same time that the Government will cerned. It also came in the papers. For utilise the provisions of the Bill with three months on the top of the Calcutta caution, so that taking the opportunity High Court a national flag was being flown i given by this Bill their political opponents

5 P.M.

INTRUSIONS BY PAKISTANI AIR-CRAFT NEAR BOYRA ON 22ND NOVEMBER, 1971

THE MINISTER OF STATE (DE-FENCE PRODUCTION) IN THE MINIS- trying to do. They have no business in IRY OF DEFENCE/रक्षा मन्द्री (SHRI VIDYA CHARAN SHUKLA): Mr. Vice- attack-I do not know-to involve the Chairman, hon, Members are aware of the Security Council by some kind of provo-North-East of Calcutta.

our border at about 1449 hours. A missing all possible assistance to the Bangla sion of four Gnats was ordered to inter-Desh liberation forces. I think we can cept them. The Pakistani aircraft intruded stand our guard and render assistance, As Pakistani pilots baled out. Two of them, recognition, but as far as the assistance Fit. Lt. Parvez Mehdi & Flg Officer Khalil is concerned, these things are meant to sustained no damage and returned to their nothing short of massive assistance to the bases safely.

Sabres are:

Flt. Lt. R. Massey. Flt. Lt. M. A. Ganapathy. Flg. Officer D. Lazarus,

SHRI B. T. KULKARNI (Moharashtra): Mr Vice-Chairman, please convey our congratulation to the Air Force and the Indian people, are always thinking of the Defence Forces.

SHRI SITARAM KESRI (Bihar): am told that Pakistan has declared emergency. I would like to know the reastion of the Government to it.

SHRI M. N. KAUL (Nominated); It is not relevant at this stage.

is not relevant.

SHRI BHUPESH GUPTA (West Ben-) gal): They have declared an emergency. (Mysore): Sir, we on this side associate I would like to know whether the Go-ourselves with the congratulatory message vernment has any information. We are that was proposed by the Leader of the

also being told that something has been taken by Pakistan to the Security Council. STATEMENT BY MINISTER RE AIR would like to know whether we have seen proper instructions to our represenrative at the UN that the Security Council has no business in this matter unless it stops Pakistani aggression which they are this matter. The thing is this. This provocation may be part of their plan to air intrusions that took place yesterday in cative action. I hope our Government has the afternoon near Boyra about 30 miles taken that aspect of the matter into consideration. We shall not allow this kind , of thing to be converted into their think-Details of the interception action taken ing always like an Indo-Pakistan by our Air Force are now available. Four I do hope that these intrusions and other Pakistani Sabres were seen approaching things will not deter India from renderabout 5 kilometres into Indian air space. far as I am concerned, I would like Bangla were successfully intercepted at Desh to be recognised, but since the Go-1459 hours and chased away. In the en-vernment has not come to the conclusion gagement that took place, three of the of giving recognition yet, I do not bring four Sabres have been shot down. The in this issue at the moment. I am for Ahmed, are in our custody. Our Gnats deter you. I think we should think about liberation forces. Give it openly and tell The I.A.F. pilots who shot down these world that we are giving assistance for ta noble cause. That is how we should react to the Pakistani aggressive actions.

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): I came only this morning from the affected area. I had been to the borders also. I know that there is a sense of panic. The people of the border areas. an air raid by Pakistan. Therefore, I want to know from the Minister whether there Ilis any arrangement to give air cover to an the border areas. There, our border is quite big and large. It is by accident that we have been able to capture three of the jet planes. There have been 90 times air violations by Pakistan. We could not do anything; they came and went. So. what are the arrangements for air cover in the SHRI VIDYA CHARAN SHUKLA: It border areas? I want to know how many jet planes they have in East Bengal.

> SHRI N. SRI RAMA